

B
C.A.No. 1647 OF 1997

ITEM No.1

Court No. 6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 4 In
Civil Appeal No.1647/1997

KESHAV DEO & ANR

Appellant (s)

VERSUS

STATE OF UP & ORS

Respondent (s)

(For Directions)

Date : 07/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MRS. JUSTICE RUMA PAL

For Appellant (s)

Mrs. Nandini Gore,Adv.

For Respondent (s)

Mr. M.A.Chinnasamy,Adv.

Mr. Vineet Kumar,Adv.

Mr. R.B. Mehrotra, Sr. Adv.

Mr. Ajay K. Agrawal.,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....
.SP2

I.A. No. 4 is rejected.

.SP1

Charanjit

[Om Prakash]
Court Master

[Signed order is placed on the file]

L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. No. 4 In
CIVIL APPEAL NO. 1649 OF 1997@@
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Keshav Deo & Anr. ...Appellants

Versus

State of UP & Ors. ...Respondents

O R D E R

.SP2
.....L.....I.....J

No clarification is required for.
I.a. No. 4 is rejected.

.SP1
.....J
[S. RAJENDRA BABU]

.....J
[RUMA PAL]

New Delhi,
January 7, 2002